

STATEMENT

Sl. No.	Name of the scheme	Proposals of State Government (Rs. in lakhs)
1	Investigation & Survey	9.4
2	Koyna H.E. Project Stage I	
3	Koyna H. E. Project Stage II including the Dam power house	433.00
4	Viatharana H.E. scheme	20.00
5	Purna project (hydro part)	28.1
6	Sahasrakunda H. E. Project	16.5
7	Western Maharashtra Extension	266.00
8	Vidharba grid extension	332.00
9	Khandesh Maharthwada Electrification	447.00
10	Rural electrification	307.00
11	Acquisition of licences undertakings	25.00
12	Inter-State link	7.00
13	Sholapur Electric Undertaking	7.00
14	Chandni-Bhusaval 132 KV link line	
15	New Thermal Station at Nasik	
TOTAL		1898.00

(b) No. The scheme does not find place in the Third Plan of the State.

(c) Does not arise. However, the State Government had proposed in October, 1962 a new Thermal Station with a capacity of 60 MW at Ganga Khed in Parbhani District for completion in the current Plan. A Project Report for the scheme has been submitted by the State Government and is under examination of the Central Water and Power Commission.

Rural Electrification in Kerala

1952. { Shri A. V. Raghavan;
Shri Pottekkatt:

Will the Minister of Irrigation and Power be pleased to state:

(a) the amount allotted to Government of Kerala for Rural electrifica-

tion during the Third Five Year Plan; and

(b) the details of the proposals submitted by the Government of Kerala and the assistance given during the past three years?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) A sum of Rs. 4 crores has been allocated for rural electrification in the State during Third Five Year Plan.

(b) The details of the loans asked for by the State Government and the amounts sanctioned during the last three years are given below:—

Year	Amount asked for	Loan sanctioned
	Rs.	Rs.
1960-61	Nil.	Nil.
1961-62	35,65,12	35,65,000
1962-63	83,06,000	Under consideration.

12.12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS OF ALL INDIA INSTITUTE OF MEDICAL SCIENCES

The Minister of Health (Dr. Sushila Nayar): I beg to lay on the Table a copy of Annual Accounts of the All-India Institute of Medical Sciences, New Delhi, for the year 1961-62 along with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956. [Placed in Library, See No. LT-1005/63].

CENTRAL SALES TAX (REGISTRATION AND TURNOVER) AMENDMENT RULES

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):

I beg to lay on the Table a copy each of the following Notifications:

- (i) The Central Sales Tax (Registration and Turnover Amendment Rules, 1963 published in Notification No. GSR 401 dated the 9th March 1963, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library, See No. Lt-1016|63].
- (ii) Notification No. GSR 404 dated the 9th March, 1963, under section 159 of the Customs Act, 1962 [Placed in Library, See No. LT-1017|63]

12.13 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following Messages received from the Secretary of Rajya Sabha:

- (1) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 13th March, 1963, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (2) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 16th

March, 1963, and transmitted to the Rajya Sabha for its recommendations to make and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

12.14 hrs.

RE: POINT OF PERSONAL EXPLANATION

Dr. P. S. Deshmukh (Amravati): Mr. Speaker, before you take up the next item, may I rise on a point of personal explanation and make a few observations? As you know, the Public Accounts Committee has made certain observations against me and the Bharat Krishak Samaj. Since the Committee did not call us to give our views before these observations were made against us, I was trying to deal with Shri Tyagi, the Chairman of the Public Accounts Committee, because I was prepared to make certain clarifications. But, yesterday, in the course of this debate, one hon. Member, Shri Inder J. Malhotra, referred to this matter and said that the Government should explain the whole situation.

Mr. Speaker: If his explanation can be just limited to two or three minutes, I am prepared to give him that opportunity at this moment. But if he wants to take a longer time then he should find some other opportunity. I will provide him an opportunity later on.

Dr. P. S. Deshmukh: I will take 30 to 40 minutes.

Mr. Speaker: Then he should ask for a short duration discussion. He might give notice of that.

12.16 hrs.

DEMANDS* FOR GRANTS—Contd. MINISTRY OF FOOD AND AGRICULTURE— Contd.

Mr. Speaker: The House will now take up further discussion and vot-

*Moved with the recommendation of the President.